

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
RAMDEV PVC PRODUCTS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Ramdev PVC Products Private Limited
2.	Date of incorporation of corporate debtor	30/09/2013
3.	Authority under which corporate debtor is incorporated / registered	RoC- Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U25111GJ2013PTC077004
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Survey No. 736-737, Village: Tarsadi, Taluka: Mangrol, District: Surat, Gujarat - 394410
6.	Insolvency commencement date in respect of corporate debtor	07 th February, 2023 (Order received by Interim Resolution Professional on 10 th February, 2023)
7.	Estimated date of closure of insolvency resolution process	06 th August, 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Keyur Jagdishbhai Shah Reg. No.: IBBI/IPA-002/IP-N00244/2017-2018/10729
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Email ID: cs.keyurshah@gmail.com Address: 1007, Sun Avenue One, Bhudarpura, Ayojannagar, Manekbaug, Ahmadabad, Gujarat - 380015
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Email: cirp.ramdevpvc@gmail.com Address: 1007, Sun Avenue One, Bhudarpura, Ayojannagar, Manekbaug, Ahmadabad, Gujarat - 380015
11.	Last date for submission of claims	24 th February, 2023 (14 days from the receipt of certified order copy)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://www.ibbi.gov.in/home/downloads (b) Not applicable



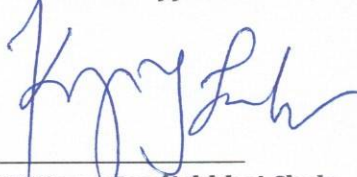
Notice is hereby given that the Hon'ble National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a corporate insolvency resolution process of **M/s Ramdev PVC Products Private Limited** on 07th February, 2023 vide Order CP(IB)148/NCLT/AHM/2022 (Order received on 10th February, 2023).

The creditors of **M/s Ramdev PVC Products Private Limited**, are hereby called upon to submit their claims with proof on or before 24th February, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA – Not Applicable.

Submission of false or misleading proof of claim shall attract penalties.



IP Keyur Jagdishbhai Shah
Interim Resolution Professional of Ramdev PVC Products Private Limited
IP Registration No: IBBI/IPA-002/IP-N00244/2017-18/10729
AFA NUMBER: AA2/10729/02/201123/202348
AFA VALID UPTO 20/11/2023

Date: 10th February, 2023
Place: Ahmedabad

Shweta Bhatt's plea on cop protection rejected by HC

Court Says Protection Not Matter Of Right

TIMES NEWS NETWORK

Ahmedabad: The Gujarat high court on Friday rejected a petition by Shweta Bhatt — the wife of former IPS officer Sanjiv Bhatt — seeking to know why the state government withdrew police protection granted to her and her family.

Justice Nirzar Desai said that police protection is not a matter of right and since the state government has maintained that the details of the order passed on June 18, 2018, withdrawing security from 64 persons is confidential, divulging it may jeopardize the security of VIPs. The court said the state government is justified in maintaining the confidentiality of such a decision, because communicating it to



Shweta Bhatt, the wife of former IPS officer Sanjiv Bhatt, wanted to know why the state government withdrew police protection granted to her and her family

a party may lead to a leak and it may expose the mode and manner of the state government's collection of information and intelligence.

The judge also expressed displeasure at the insistence on police protection by people and remarked, "Police protection cannot be shown merely as a status symbol in society. The entire government machinery is wasted."

Later, he also noted in his order, "Police protection is not

a matter of right and police have very limited resources for granting protection as manpower is very limited. The limited police force is meant for protection of citizens at large and for maintaining law and order."

In April 2019, Shweta filed the petition after Bhatt approached the court on this issue, just ahead of his arrest in September 2018, in connection with a two-decades-old drug planting case. Later, Bhatt was sentenced to life imprisonment in a custodial death case.

Bhatt had been removed from police service for absenteeism. Before that, he filed an affidavit in the Supreme Court stating that he was present at the meeting on the evening of February 27, 2002, when a violent mob had torched a bogie of the Sabarmati Express in Godhra, at the then chief minister Narendra Modi's residence, where he allegedly asked officials to go slow on rioters.

Besides claiming confidentiality, public prosecutor Mifesh Amin submitted that

Shweta's demand for protection for herself and her family was not justified. Shweta's counsel, Anand Yagnik, did not press the demand for police protection for the family, but said that it is a person's right to know why the state government decided to withdraw police protection once it was granted to the IPS officer and his family.

The court, however, accepted the government's contention of confidentiality and said that the list of persons whose security cover was withdrawn was enough. The court said the decision was taken not by an individual but a committee, and was scrutinized at different levels and finally approved by the government.

The court also accepted the state government's submission that Bhatt was granted protection because he was a serving IPS officer and a witness in a criminal case.

Since he was arrested and then convicted in a criminal case, there was no need to continue with the police protection.

Jantri hike enforcement may be deferred to April

TIMES NEWS NETWORK

Gandhinagar: Under pressure from various quarters over its announcement to double jantri rates, the government is likely to defer the enforcement of the new jantri regime until April 1. Besides, the government is also likely to consider relaxation of jantri rates in affordable housing, FSI calculations and the calculation of premium to issue NA (non-agricultural) land certificates.

A formal announcement in this regard is likely to be made in the next few days, top sources said. They said that a top-level meeting was convened in Gandhinagar, where all aspects of the jantri revision were taken into account. This, even as builders handed over a list of their demands to all districts on Friday, seeking relaxation in jantri hike among other demands.

"All aspects of jantri revision were discussed at the highest level in the state government. Concerns of various groups were also taken into account. The government is likely to defer the implementation of a hike in the jantri rate until April this year," sources said.

On February 4, the government announced that the jantri rate will be doubled and will be effective from Sunday, February 5. Earlier this week, state government spokesperson Rushikesh Patel said that widespread opposition to the jantri rate hike was discussed at length in the cabinet meeting.

Sources indicated that apart from postponing jantri rate revision to April, the government is also likely to provide concessions in jantri for affordable housing schemes. Sources added that the government is also considering the option of relaxation in FSI calculations, which was one of the major demands of builders. It is also likely to consider relaxation in calculation of NA premium.



A formal announcement in this regard is likely to be made soon

AMC won't use new jantri rates to compute tax

TIMES NEWS NETWORK

Ahmedabad: In what will translate to Rs 300 crore less coming out of citizens' pockets annually, the Ahmedabad Municipal Corporation (AMC) on Friday resolved not to tax properties according to the new jantri rates — which came into force on February 5 — for three years.

Although the last jantri revision was announced in 2011, the AMC had begun charging property tax according to the 2011 jantri rates only in 2014. While people protested the increase, the civic body adopted a formula under which property tax was increased in a phased manner from 2014 to 2019.

The standing committee passed the civic body's Rs 9,482 crore budget for 2023-24, making additional provisions for Rs 1,062 crore to the Rs 8,400 crore draft budget. It reduced the proposed property increase of 45% while passing the draft budget. The

municipal commissioner had earlier proposed an increase in revenue of Rs 561 crore in the form of property tax. The standing committee also slashed the proposed increase to the environment upgradation tax by between 7% and 12%, while the proposed user charge was rejected by the standing committee.

Residents who pay advance property tax will get a rebate of 12% on their tax bill, the ruling party said on Friday.

AMC standing committee chairman Hitesh Barot said, "The standing committee reduced the proposed increase in property tax by about 45%. The proposed user charge has also been reduced by the standing committee. This will provide relief to the people of the city," he said.

Leader of opposition in the AMC Shehzadkhan Pathan said that the standing committee has decided not to tax properties on new jantri rates for three years.

Withdraw 2-fold hike in Jantri rates: CREDAI

TIMES NEWS NETWORK

Surat: The Surat chapter of CREDAI submitted a memorandum at the district collector's office on Friday with a request to the government to withdraw the two-fold hike in Jantri rates. CREDAI office-bearers claimed that their state body had decided to submit the memorandums in all cities and districts.

Builders from the city said in the memorandum that the two-fold hike in Jantri rate "is harsh and adversely impacts people and business".

"It is not that land and

"It is necessary that the government should get a market survey done before making changes in Jantri rates"

property rates have doubled in all parts of the state. In rural areas, the situation is different. Hence, doubling the Jantri all over the state is not a practical approach," said a CREDAI official.

Meanwhile, builders and property buyers in the city have put registrations of their properties on hold in view of the current situation. But CREDAI officials claimed that they have not asked its members to stop registering properties.

"It is necessary that the government should get a market survey done before making changes in Jantri rates. Without a detailed study, it is not advisable to hike rates two-fold," said Rajvi Patel, chairman, CREDAI, Surat.

CREDAI said that the Jantri rates should be increased gradually instead of doubling it at one go.

City builders claimed that for the past 12 years Jantri rates had not been increased but suddenly they were doubled.

Man accuses resort staff of cheating him of ₹55,000

TIMES NEWS NETWORK

Ahmedabad: A Nava Wadaj resident was allegedly cheated of Rs 55,000 by employees of a private resort who lured him with discounts on membership. Bhavesh Makwana filed a complaint of cheating and breach of trust against Bhavik Vadgama and Akash Sompura, employees of Blue Mountain Resort Hospitality, Surat, at Ellisbridge police station on Friday.

His complaint states that on October 6 last year, he received a call from a woman named Sonal Patel, an employee of the resort. She offered him free dinner at a hotel near Gujarat College. When he and his wife reached the hotel, Makwana met them and offered them their resort's membership and a discounted 14-day tour package, saying it would cost them only Rs 30,000. He was told that they could stay at three-star and four-star hotels for free and avail discounts on spa and sightseeing.

Makwana's complaint says that Sompura even told him that he will not be required to pay Rs 8,999 as membership maintenance fee.

He finalized the tour package and was later told that he could add seven more days to the tour by paying Rs 25,000. In all, he paid Rs 55,000 and took the membership.

4-yr-old girl among 4 killed in collision



The collision took place between a motorcycle and a car near Vagrol village of Dantiwada taluka

TIMES NEWS NETWORK

Palanpur: Four persons including a four-year-old girl died after a collision between a motorcycle and a car near Vagrol village of Dantiwada taluka of Banaskantha district on Friday afternoon.

The deceased — Lavsinh Dabhi, Narpatsinh Atroli and Vikramsinh Davhi — were riding the motorcycle, while four-year-old Dixita Patel was seated inside the car with her

other family members, said police. According to police, Dixita's father who was also injured in the accident has been hospitalized.

Police said that the bikers were coming from Amirghad and collided with the car from the left side at high speed. While Dixita died on the spot, those riding the motorcycle suffered to injuries in the hospital, said Dantiwada police sub-inspector SD Chaudhary.

Fight erupts over kids' playing

Ahmedabad: A fight over where children should play led to an attack with pipes and other weapons between two neighbours in Fateh-wadi on Thursday evening. Cross-complaints have been filed with the Vejalpur police.

Mustakmiya Saiyed, 68, a resident of Ramzani Park-II registered a complaint against Babakhan Pathan, Tashir Pathan, Kadarkhan Pathan, and Farhana Pathan under various sections under IPC and told the police, "My wife Hamida took our grandson to play outside. While the kids were playing, Babakhan came there and asked the children not to play in the area. When my wife objected, Babakhan and his daughter-in-law Farhana began arguing and soon Tashir, Kadarkhan joined in."

They attacked us with iron pipes, Saiyed said, adding that his family members were injured in the attack. TNN

Maximum temp rises to 34.2°C in A'bad

Ahmedabad: The city's maximum temperature rose to 34.2°C on Friday, which was 3.8 degrees higher than normal. The minimum temperature on the other hand was 12°C, 1.8 degrees lower than normal. The 'double season' experienced by the citizens, where morning and night hours are cold, and temperatures soar in the afternoon, continued.

According to IMD forecast, there will be no major change in the minimum temperature for two days, after which it could fall by 2-3 degrees for the next three days. Gandhinagar, the state capital, was the coldest at a minimum temperature of 10.4°C, whereas Surendranagar was the hottest with maximum temperature of 35.3°C. TNN

Turkiye earthquake worries chemical industry

Parag.Dave@timesgroup.com

Ahmedabad: The earthquake that hit parts of Türkiye and Syria has the chemicals industry in Gujarat worried. The former is one of the biggest buyers of textile dyes produced here.

The Turkish cities of Marash, Ankara, Izmir and Denizli are major centres of the textile industry.

Many cities in Türkiye have suffered massive damage and factories have also been destroyed by the earthquake. The chemicals industry in Gujarat feels Türkiye's textile industry will not recover soon, and this will affect its own revival for a while.

Manish Kiri, MD of Kiri



Industries Ltd, which exports to Türkiye said, "Marash is a hub of textile processing, and it has been badly affected by the earthquake. We are in touch with our buyers there and they are saying that several factories have collapsed. India exports about 4,000 tonnes of dyes to Türkiye every month and Gujarat accounts for about 80% of this. Türkiye is one of

the biggest markets for textile dyes. Eastern Türkiye is an important textile processing region. Business discussions are not possible currently as the country is facing a severe crisis. We believe the Turkish textile industry will take a while to revive and this will affect the revival of the Gujarat chemicals industry."

Türkiye is the world's sixth biggest textile producer and the third largest textile supplier to the European Union. Some say the impact of the earthquake on textile production will not be too great and the industry will bounce back soon.

Bhupendra Patel, chairman (Gujarat) CHEMEXCIL said, "Marash, Ankara, Izmir;

Denizli and Istanbul are textile hubs and major buyers of our dyes. By our estimates, demand for dyes from Türkiye will be 20% lower. Textile processors have suffered losses due to the earthquake, but as we understand not all factories have had massive losses and they will soon restart production. We will get a clearer idea in a few days."

The Gujarat chemicals industry is witnessing a revival in demand after one of its worst periods ever due to low demand from the textiles industry. Most dye units here are operating at about 60% of capacity and the industry is watching Türkiye situation closely because it is a major buyer.

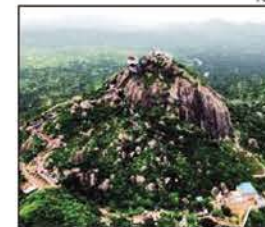
10L pilgrims to take part in Ambaji parikrama

TIMES NEWS NETWORK

Palanpur: The Ambaji 51 Shaktipeeth Parikrama will begin on February 12. The mahotsav will go on till February 16, collector of Banaskantha Anand Patel and chairman of Shri Arasuri Ambaji Mata Devasthan Trust (SAAMDT), Anand Patel told media persons on Friday.

Preparations, planning and arrangements are in full swing under the joint effort of the state government and SAAMDT, he said.

More than 10 lakh pilgrims to take part in the religious event. Parikrama or the circumambulation of the 51 Shaktipeeths will be done by pilgrims who will conver-



Ambaji 51 Shaktipeeth Parikrama will begin on February 12

ge here from across the world. This will perhaps also be the first place for Ambaji devotees to take the entire Shaktipeeth pilgrimage circuit by way of parikrama.

All arrangements have been made for the pilgrims including food and accommodation. Pilgrims from

Ornaments worth ₹12L stolen

TIMES NEWS NETWORK

Ahmedabad: Gold ornaments worth Rs 12.3 lakh were stolen from a house in Naranpura on Thursday. Kamini Bhatia, 62, a resident of Niharsinh Park, lodged a complaint against one Duljibhai Rathod and two other women in this connection on Friday.

They had worked as laborers when the complainant had renovated her house in January this year.

The FIR said that gold ornaments were kept in a lap-top bag in the storeroom. Renovation work started on January 16 and Rathod and two women came to the house on January 28 to shift things. After that the ornament bag was found to be missing.

Man files FIR against younger brother over dog

TIMES NEWS NETWORK

Ahmedabad: A 74-year-old Navrangpura man has filed a complaint — for wrongful restraint among other charges — against his younger brother and his family alleging that the stray dog that they have adopted keeps barking and disturbs him and terrorizes people who come to visit the complainant.

The complainant lives on the first floor of a bungalow and the accused lives on the ground floor. Devendra Channa, 74, who lives near Stadium Road, registered a complaint on Thursday with Navrangpura police under IPC Sections 289 (negligent conduct with respect to animal), 341 (wrongful restraint), 506(2) (criminal intimidation) and 114 (abetment) against Mukesh Channa, his wife Renu Channa and daughter Simran Channa.

Devendra stated that after the death of his father, Tarachand, the ground floor of the bungalow was given to Mukesh, and he got the first floor.

He stated that Mukesh recently adopted a stray dog which keeps barking through the day and disturbing him. Devendra said the dog is kept loose and attacks anyone entering the bungalow. He

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alleged that the person bringing him food was attacked by the dog and stopped coming to give him food because of it. Devendra stated that on Thursday when he asked Mukesh to tie up the dog, he threatened him.

He then decided to file a police complaint. The complaint also alleges that when Devendra tried to get renovation work done on his house, Renu and Simran abused the contractor causing him to leave the work midway and leave. He stated that Renu and Simran also stopped a courier from entering the premises.

Devendra said he had applied for a piped gas connection, but Mukesh and his family did not allow the work to be carried out.

He alleged that his cable connection was also disconnected.

TIMES APPOINTMENTS

Sarvajani Education Society
SARVAJANIK COLLEGE OF ENGINEERING & TECHNOLOGY (SCET)
(A constituent institute of Sarvajani University)
Opp. Mission Hospital, Dr. R.K. Desai Marg, Athwalines, Surat. (Gujarat)
Tel. No. (0261) 2240146/148 Fax: (0261) 2240145

REQUIRES
SCET is one of the premier and oldest self-financed institutes of the State and the constituent institute of Sarvajani University. It has a proven track of academic excellence since its inception. SCET is looking for dynamic and enthusiastic academicians and professionals in the following disciplines for regular positions.

Name of Discipline	Professor	Associate Professor	Assistant Professor
Computer Engineering / Information Technology / Artificial Intelligence & Data Science	✓	✓	✓
Mechanical Engineering	-	-	✓
English & Communication Skills	-	-	✓
Master in Computer Applications	-	✓	✓

► Qualification, Experience, Pay Scales, and age limit shall be as per AICTE/Govt. of Gujarat/SU/institution norms. A higher start may be considered for deserving candidates.
► For more details please refer our website www.scet.ac.in.
► The last date of receipt of application forms shall be 21-02-2023.
Date: 11/02/2023 PRINCIPAL

EDUCATORS REQUIRED
A unique and promising CBSE School is looking for young, dedicated, committed and enthusiastic teachers for the Academic Year 2023-24

PRIMARY ALL SUBJECTS
SECONDARY/ HIGHER SECONDARY SOCIAL STUDIES, PHYSICS, SANSKRIT, PHYSICAL EDUCATION (SPORTS)
OFFICE ADMIN CLERICAL STAFF, ACCOUNTANT

Graduates/ Post Graduates with B.Ed / PTC / B.P.Ed studied throughout in English Medium
Interested candidates may apply with their detailed Resume or Email on appointment.cis@gmail.com within a Week
Short-listed candidates will be communicated by e-mail or call for personal interview.
* Kindly mention the post you apply in the subject line of mail.
Help Desk +91 70 966 70000 / +91 70 966 50000 | www.cissurat.com

Nr. Pal Gaurav Path, Bhesan Railway Crossing, Opp. Segvachhama Patia, CIS Barbodhan Road, Malgama, Surat-394540

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4 Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U25111GJ2013PTC077004
5 Address of the registered office and principal office (if any) of corporate debtor	Registered Office : Survey No. 736-737, Village : Tarsadi, Taluka : Mangrol, District : Surat, Gujarat - 394410
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9 Address and e-mail of the interim resolution professional, as registered with the Board	Email ID : cs.keyurshah@gmail.com Address : 1007, Sun Avenue One, Bhudarpura, Ayojanagar, Manekbaug, Ahmedabad, Gujarat - 380015
10 Address and e-mail to be used for correspondence with the interim resolution professional.	Email : circ.ramdevpvc@gmail.com Address : 1007, Sun Avenue One, Bhudarpura, Ayojanagar, Manekbaug, Ahmedabad, Gujarat - 380 015
11 Last date for submission of claims	24th February, 2023 (14 days from the receipt of certified order copy)
12 Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13 Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14 (a) Relevant Forms and (b) Details of authorized representative available at:	(a) Web link : https://www.ibbi.gov.in/home/downloads (b) Not applicable

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